

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 250 of 1997

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Dipak Biswas

-VS-

D/o Telecom

For the Applicant : None

For the Respondents: Mr. B.K. Chatterjee, Counsel

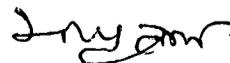
Date of Order : 29-07-2003

O R D E R

MR. B.P. SINGH, AM

Ld. Counsel for the applicant is not present even on second call. However, Ld. Counsel for the respondents is present. Both reply and rejoinder have been filed in this case. When the matter is taken up to-day, the Ld. Counsel for the respondents submits that this application has been filed by the applicant against the erstwhile Department of Telecom which has been converted into Bharat Sanchar Nigam Limited (BSNL) and the applicant being a Group 'C' official, his services has also been merged with the B.S.N.L. In that view of the matter this O.A. is not maintainable before this Tribunal because the B.S.N.L. does not come under the jurisdiction of the Central Administrative Tribunal Act vide notification of Government of India. In view of the above submission this application is not maintainable before this Tribunal and accordingly, we dismiss it with liberty to the applicant to approach the appropriate forum for redressal of his grievances.


Member(J)


Member(A)